IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-89/252/ND/2018

In the matter of:

Rudra Buildwell (P) Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. PK Sachdeava, Advocate

Ms. Chetna, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the petitioner is present and moves this petition. Pursuant to the receipt of notice, Ld. Company Prosecutor representing the ROC is present. In addition, Ld. Standing Counsel also appears for the Income tax Department. It is represented by the Ld. Standing Counsel for the Income tax Department that a copy of the appeal along with annexure has not been served to the Income tax Department as well as to the Ld. Standing Counsel appearing for IT Department.

Let the same be given within a week to the Standing Counsel appearing for IT Department as well as to the IT Department for filing their observations to the appeal, if any, within 3 weeks from today with an advance copy of the reply shall be made available to the Ld. Counsel for the petitioner and petitioner to file rejoinder, if any, within a period of one week thereafter.

List on 06.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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